ITEM NO.48 COURT NO.2 SECTION X

SUPREME COURT OF INDIA **RECORD OF PROCEEDINGS**

Writ Petition(s)(Criminal) No(s).316/2025

FOUNDATION FOR INDEPENDENT JOURNALISM & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 192376/2025 - GRANT OF INTERIM RELIEF)

Date: 12-08-2025 This matter was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) Ms. Nitya Ramakrishnan, Sr. Adv.

Ms. Stuti Rai, Adv. Mr. Bharat Gupta, AOR

For Respondent(s) Mr. Tushar Mehta, SG

For R.Nos.3 & 4 Mr. Chinmoy Pradip Sharma, Sr.AAG

> Mr. Shuvodeep Roy, Adv. Mr. Saurabh Tripathi, Adv.

Mr. Deepayan Dutta, Adv.

For R.Nos.1 & 2 Mr. A.K. Sharma, Adv.

UPON hearing the counsel the Court made the following ORDER

- 1. During the course of hearing, we are informed that the vires of Section 152 of the Bharatiya Nyaya Sanhita, 2023 are also under challenge in Writ Petition (C) No.720/2025, titled "S.G. Vombatkere vs. Union of India", in which notice has been issued on 08.08.2025 by a Bench presided over by Hon'ble the Chief Justice of India.
- 2. Issue notice, returnable on 07.10.2025.
- 3. Tag with W.P.(C) No.720/2025.
- 4. Mr. A.K. Sharma, learned counsel, accepts notice on behalf of respondent Nos.1 and 2.
- 5. Mr. Shuvodeep Roy, learned counsel, accepts notice on

behalf of respondent Nos.3 and 4.

6. Meanwhile, the members of the petitioner – Foundation as well as petitioner No.2 against whom FIR No.181/2025, has been registered on 11.07.2025, at PS Morigaon, Assam, under Sections 152, 197(1)(d) and 353(1)(b) of the Bharatiya Nyaya Sanhita, 2023, may join the investigation as and when required, however, no coercive action shall be taken against them.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR